

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-845/ND/2018

IN THE MATTER OF:

M/s. Toll Global Forwarding (India) Pvt. Ltd.

...PETITIONER

Vs.

M/s. Marvel Craft Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 12.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :CA MP Jain, Liquidator, CS
Harish Taneja**

For the HDFC

:Naveen Kanyal

For the Canara Bank

:Mr. Nishant Gahlot

For the Respondent/ Corporate-debtor :

ORDER

CA No. 131 of 2020.

Liquidator is present. Mr. Nishant Officer of the Canara Bank representing the Canara Bank has written a letter to the DY COMMISSIONER OF CUSTOMS for return of the original bank guarantee. But the same has not been compiled with by the DY COMMISSIONER OF CUSTOMS. Accordingly, registry is directed to issue notice to the DY COMMISSIONER OF CUSTOMS mentioning therein regarding the discharge of all liabilities under the guarantee.

CA No. 97 of 2020.

(Meenu)



Mr. Naveen from HDFC Bank has written a letter to the Chairman of Haryana Pollution Control Board for discharge of Bank Guarantees. But the same has not been complied with by the Chairman of Haryana Pollution Control Board. Accordingly, registry is directed to issue notice upon the Chairman of Haryana Pollution Control Board mentioning therein regarding the discharge of all liabilities under the guarantee. Matter is adjourned to 06.03.2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(Abni Ranjan Kumar Sinha)
Member (J)